

**Central Administrative Tribunal
Jammu Bench, Jammu**



Hearing through video conferencing

T.A. No.62/6168/2020

Monday, this the 21th day of December, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

1. Dr. Atif Rasool aged 32 years,
S/o Farooq Ahmed Kwoosa,
R/o Buchpora, Srinagar.

.....Applicant

By Advocate: Mr. R.A. Bhat

Versus

1. State of Jammu and Kashmir through Commissioner-Cum-Secretary to Govt. Health and Medical Education Department, Civil Secretariat, Srinagar;
2. Director, Health Services, Kashmir Srinagar;
3. Principal Government Medical College, Srinagar.

.....Respondents

(By Advocate: Mr. Rajesh Thapa, DAG)

O R D E R (ORAL)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)



Learned counsel for applicant submits that this T.A. has become infructuous.

2. Mr. Rajesh Thapa, Learned Dy. Advocate General appearing for the respondents present.
3. In view of the submission made by learned counsel for applicant, the T.A. is dismissed on ground of having become infructuous. There shall be no order as to costs.

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Asvs.